

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 2458
TO BE ANSWERED ON 13.12.2021

E-waste Management

2458. SHRIMATI APARAJITA SARANGI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details for the e-waste management framework in the country along with its State-wise compliance;
- (b) whether the Government has offered any incentives for offices/companies/residential societies/other like organizations for management of e-waste and its responsible disposal and if so, the details thereof;
- (c) the details of the number of recycling plants installed in each State for e-waste and the quantum of e-waste processed; and
- (d) whether the Government has conducted a study to identify the quantum of e-waste generated by each State, contributors to the e-waste, types of electronics that largely comprise e-waste, and environmental hazards posed by e-waste and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

- (a) The management of e-waste is being carried out under the frame work of E-Waste (Management) Rules, 2016 and amendments there off. The Rules, are effective from 01.10.2016. The rules provide for followings:
 - i. Applicable to every manufacturer, producer, consumer, bulk consumer, collection centres, dealers, e-retailer, refurbisher, dismantler and recycler involved in manufacture, sale, transfer, purchase, collection, storage and processing of e-waste or electrical and electronic equipment listed in Schedule I, including their components, consumables, parts and spares which make the product operational.
 - ii. Extended Producer Responsibility (EPR) for Producers of notified electrical and electronic equipment (EEE). Under EPR responsibility of producers extend beyond consumer stage of its product for collection, storage, transportation and environmentally sound dismantling and recycling and for creating awareness among consumers.
 - iii. Instrument of EPR Authorization (EPRA) for producer for managing their EPR
 - iv. Annual E-Waste collection targets to Producers based on the generation from the previously sold EEE or based on sales of EEE as the case may be, the collection targets as notified is given at Annexure - I.
 - v. Environmentally Safe & Sound Collection, Transportation, Storage and Dismantling and Recycling only through authorized dismantlers and recyclers.
 - vi. List of twenty-one (21) EEE under two categories namely 'information technology and telecommunication equipment' and 'consumer electrical and electronics

equipment' which becomes e-waste at the end of its useful life when discarded by its users for dismantling and recycling.

Compliance Status of E-Waste (Management) Rules, 2016 are as under:

- There are 1917 Producers having Extended Producer Responsibility Authorisation (Epra) under the Rules. The States/Union territories (UTs) wise list of EPR Authorised Producers is at Annexure - II.
- There are 468 authorised Dismantlers/Recyclers in 22 States having processing capacity of 13,85,932.22tonnes. The States/ UTs wise list of authorised dismantlers/recyclers is at Annexure - III.
- There are 2808 collection centres/ points in the country. The States/UTs wise list is given at Annexure - IV.
- The quantity of e-waste collected and processed during Financial Year (FY) 2019-20 and FY 2020-21 is 2,24,041.00 tonnes and 3,54,540.7 tonnes respectively. The States/UTs wise details are at Annexure - V.
- There are 68Registered Producer Responsibility Organisation (PRO) in the country.

(b) Government has not offered any direct incentives for offices/companies/residential societies/ other like organizations for management of e-waste and its responsible disposal, however there has been provided disincentive for non-compliance of e-waste rules for responsible disposal.

(c) There are 468 authorised Dismantlers/Recyclers in 22 States/UTs having processing capacity of 13,85,932.22tonnes. The States/ UTs wise list of authorised dismantlers/recyclers is at Annexure - III. The quantity of e-waste collected and processed during FY 2019-20 and FY 2020-21 is 2,24,041.00 tonnes and 3,54,540.7 tonnes respectively. The States/UTs wise details are at Annexure - V.

(d) Under the E-Waste (Management) Rules, 2016, twenty-one (21) types of EEE has been notified. These notified EEE at the end of their life becomes E-Waste. The input data for estimation of generation of e-waste is available only from FY 2017 - 18 and for national level generation only. Information on national level e-waste generation is available financial year wise for the financial year 2017-18, 2018-19 and 2019-20 and is given in the table below:

S.No.	Financial Year	Generation (Tonnes)
1.	2017-2018	7,08,445
2.	2018-2019	7,71,215
3.	2019-2020	10,14,961.2

E-waste contains precious and semi-precious materials such as 'silver, gold, platinum, palladium and plastics, iron, glass, aluminium, and copper etc.'. It also contains hazardous and toxic substances such as 'lead, cadmium, mercury, polychlorinated bi-phenyls (PCBs), etched chemicals, brominated flame retardants (BFR), arsenic, asbestos and nickel etc.'

The EEE after their useful life when they become E-Waste, may not cause any harm to health and environment if it is stored safely. However, if un-scientific and crude methods are used for processing for retrieval of useful components or material or if the material is disposed in open, then it may cause health risks and damage to environment.

Annual Collection Targets based on generation and sales

Year	E-Waste Collection Target in percentage of the quantity of waste generation as indicated in EPR Plan	E-Waste Collection Target in percentage of the sales figure of financial year**
2017-18	10%	Not Applicable
2018-19	20%	5% in FY2016-17
2019-20	30%	5% in FY2017-18
2020-21	40% restricted to 30% due to Covid 19 Pandemic	10% in FY 2018-19
2021-22	50% restricted to 40% due to Covid 19 Pandemic	10% in FY 2019-20
2022-23	60%	15% in FY 2020-21
2023-24	70%	15% in FY 2021-22
2024-25	70%	20% in FY 2022-23
2025 onwards	70%	20% of the sales figure of the year preceding the previous year

** - For only those producers whose presence in the market is less than the average life of their EEE

States/UTs wise list of EPR Authorized Producers

Sl. No.	States	No. of Authorized producers
1.	Andhra Pradesh	08
2.	Assam	03
3.	Chhattisgarh	05
4.	Chandigarh	06
5.	Delhi	552
6.	Gujarat	78
7.	Goa	03
8.	Haryana	182
9.	Himachal Pradesh	08
10.	Jharkhand	01
11.	Karnataka	140
12.	Kerala	55
13.	Maharashtra	445
14.	Meghalaya	01
15.	Madhya Pradesh	09
16.	Odhisha	07
17.	Punjab	09
18.	Puducherry	01
19.	Rajasthan	23
20.	Tamil Nadu	106
21.	Telangana	37
22.	Uttar Pradesh	161
23.	Uttarakhand	07
24.	Daman & Diu	05
25.	West Bengal	65
	Total	1917

States/UTs wise list of Authorized Dismantlers/recyclers

S. No.	State	Number of Authorised Dismantlers/Recyclers	Authorised Capacity in tonnes
1.	Andhra Pradesh	08	32122.5
2.	Assam	01	120
3.	Chhattisgarh	02	6750
4.	Delhi	02	120
5.	Gujarat	33	84301.92
6.	Goa	01	103
7.	Haryana	42	124281.6
8.	Himachal Pradesh	02	1500
9.	Jammu & Kashmir	03	705
10.	Jharkhand	02	660
11.	Karnataka	71	52842
12.	Kerala	01	1200
13.	Maharashtra	116	106280.5
14.	Madhya Pradesh	02	9600
15.	Orissa	05	5690
16.	Punjab	07	9492
17.	Rajasthan	23	83254
18.	Tamil Nadu	32	132049
19.	Telangana	16	91563
20.	Uttar Pradesh	89	494042.7
21.	Uttarakhand	06	147305
22.	West Bengal	04	1950
Total		468	13,85,932.22

States/UTs wise list of collection centres/points

S.No.	State	No. of collection centres/points
1.	Arunachal Pradesh	20
2.	Andaman and Nicobar Island	32
3.	Andhra Pradesh	56
4.	Assam	92
5.	Bihar	85
6.	Chandigarh	37
7.	Chhattisgarh	69
8.	Daman and Diu	17
9.	Dadra & Nagar Haveli	11
10.	Delhi	150
11.	Goa	46
12.	Gujrat	163
13.	Haryana	112
14.	Himachal Pradesh	31
15.	Jammu and Kashmir	50
16.	Jharkhand	68
17.	Karnataka	164
18.	Kerala	103
19.	Madhya Pradesh	95
20.	Maharashtra	384
21.	Manipur	17
22.	Meghalaya	20
23.	Mizoram	13
24.	Nagaland	21
25.	Odhisia	81
26.	Puducherry	23
27.	Punjab	83
28.	Rajasthan	118
29.	Sikkim	22
30.	Tamil Nadu	162
31.	Tripura	23
32.	Telangana	97
33.	Uttar Pradesh	139
34.	Uttarakhand	59
35.	West Bengal	145
Total		2808

States/UTs wise E-Waste collected and processed in tonnes

S.No.	Name of the State	E-Waste collected & processed in tonnes	
		FY 2019-20	FY 2020-21
1.	Andhra Pradesh	9.96	229.084
2.	Assam	28.441	63.2
3.	Arunachal Pradesh	1.63	Not received
4.	Andaman and Nicobar Island	4.23	2.034
5.	Bihar	1674.144	86.0
6.	Chhattisgarh	26.986	258.1
7.	Chandigarh	28.3145	30.8732
8.	Delhi	488	610.132
9.	Dadra & Nagar Haveli and Daman & Diu	285	586.104
10.	Goa	218.544	Not received
11.	Gujarat	14185.54	109463.8032
12.	Haryana	31036.4	-
13.	Himachal Pradesh	140.9	72.944
14.	Jammu & Kashmir	87.18	150,559
15.	Jharkhand	36.43	95.316
16.	Karnataka	44240.10	96192.45
17.	Kerala	1289.21	1494.0
18.	Lakshadweep	7.08	Not received
19.	Madhya Pradesh	183.82	419.44
20.	Maharashtra	13141.94	14546.0
21.	Manipur	2.613	Not received
22.	Mizoram	2.96	19.308
23.	Meghalaya	4.72	6.175
24.	Nagaland	13.42	423.0
25.	Odisha	476.13	398.483
26.	Punjab	180.9	384.307
27.	Puducherry	64.77	Not received
28.	Rajasthan	17028.188	18742.118
29.	Sikkim	7216	35.6035
30.	Tamil Nadu	37235.66	28305.89
31.	Telangana	37858	38346.0
32.	Tripura	11.57	12.7812
33.	Uttar Pradesh	00	Not received
34.	Uttarakhand	16322.16	43150.08
35.	West Bengal	510	416.891
	Total	2,24,041.00	3,54,540.7
